

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT THE HONOURABLE MR. JUSTICE ASHOK MENON

FRIDAY, THE 08TH DAY OF MAY 2020 / 18TH VAISAKHA, 1942

ORIGINAL PETITION (CIVIL) No.849 OF 2020

PETITIONER:

R. SANKAR,
RAMA NIVAS, KACHERI WARD, KOLLAM
FORMER SECRETARY SOCIAL JUSTICE FOUNDATION,
TC 46/1107, SARA BUILDING, ARYASALA,
THIRUVANANTHAPURAM.

BY ADVS.
SRI.R. KRISHNA RAJ
E.S. SONI
KUMARI SANGEETHA.S.NAIR

RESPONDENTS:

H.K.RADHAKRISHNAN,
RECEIVER (RETURNING OFFICER)
SOCIAL JUSTICE FOUNDATION ROOM.NO.108,
SREE PUTHEN KOVIL BHGAVATHI TEMPLE BUILDING,
PETTA, THIRUVANATHAPURAM.

BY SRI.SREEJITH

THIS ORIGINAL PETITION (CIVIL) HAVING COME UP FOR ADMISSION
ON 08.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

O R D E R

The petitioner is anxious with the notification for election issued during the lockdown period and it may not be possible for the persons to co-operate with the election since the nomination date ends on 18.05.2020 during the lockdown period. The Receiver, who has been entrusted to conduct the election, can consider the present situation and extend the date appropriately considering the present situation of pandemic COVID-19, so as to facilitate the persons to participate in the election in accordance with law, and the judgment pronounced by this Court.

Post after vacation.

ASHOK MENON
Judge